

**IN THE INCOME TAX APPELLATE TRIBUNAL  
(DELHI BENCH 'I-2' : NEW DELHI)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER  
and  
SHRI KULDIP SINGH, JUDICIAL MEMBER**

**(THROUGH VIDEO CONFERENCE)**

**ITA No.6903/Del./2017  
(ASSESSMENT YEAR : 2013-14)**

M/s. Toyo Ink India Pvt. Ltd., vs. ACIT, Circle 25 (2),  
82, Functional Industrial Estate, New Delhi.  
Patparganj Industrial Area,  
New Delhi – 110 092.

**(PAN : AACCT5137A)**

**(APPELLANT)**

**(RESPONDENT)**

**ASSESSEE BY : Ms. Raj Nandini, Advocate  
REVENUE BY : Shri M. Barnwal, Senior DR**

**Date of Hearing : 07.01.2021**

**Date of Order : 07.01.2021**

**ORDER**

**PER KULDIP SINGH, JUDICIAL MEMBER :**

Appellant, M/s. Toyo Ink India Pvt. Ltd. (hereinafter referred to as 'the assessee'), by filing the present appeal, sought to set aside the impugned order dated 20.09.2017 passed by the Assessing Officer (AO) in consonance with the orders passed by the Id. DRP/TPO under section 143 (3) read with section 144C of

the Income-tax Act, 1961 (for short 'the Act') qua the assessment year 2013-14.

2. Ld. Counsel for the assessee filed an application seeking adjournment of the case on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se Vishwas Scheme, 2020" and has filed necessary Forms 1 & 2 with the Tax Department.

3. Keeping in view the aforesaid facts, present appeal is hereby dismissed with liberty to get it restored by the assessee in case dispute is not settled as per scheme. The Revenue has no objection with regard to the aforesaid caveat. Consequently, the present appeal is dismissed.

**Order pronounced in open court on this 7<sup>th</sup> day of January, 2021 after the conclusion of the virtual hearing.**

Sd/-  
**(R.K. PANDA)**  
ACCOUNTANT MEMBER

sd/-  
**(KULDIP SINGH)**  
JUDICIAL MEMBER

**Dated the 7<sup>th</sup> day of January, 2021**  
**TS**

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- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)
- 5.CIT(ITAT), New Delhi.

AR, ITAT  
NEW DELHI.